

है जिसमें आधार-स्तर पर प्राथमिक कृषि ऋण सोसायटिया माध्यमिक स्तर पर केन्द्रीय सहकारी बैंक और शीर्ष स्तर पर राज्य सहकारी बैंक होते हैं।

उपि विकास के लिए दीर्घ कालीन ऋण कुछ राज्या में आधार स्तर पर प्राथमिक भूमि विकास बैंक, जिन्हें केन्द्रीय भूमि विकास बैंक द्वारा वित्त मुलभ किया जाता है द्वारा दिए जाते हैं और अन्य राज्या में सीधे केन्द्रीय भूमि विकास बैंक द्वारा अपनी निजी शाखाओं के माध्यम से दिए जाते हैं।

सरकार की यह नीति है कि कमाना की सभी प्रकार के ऋण अर्थात् अल्पकालीन, मध्यकालीन तथा दीर्घकालीन आधार स्तर की एक अनेकी सहकारी ऋण मस्या में मिलन चाहिए। आदिवासी क्षेत्रा में सक्षम आधार पर प्राथमिक कृषि ऋण सोसायटिया के पुनगठन तथा किसान सेवा सोसायटिया आर बड़े पैमाने की बहुदेश्याय सोसायटिया क गठन का कार्यक्रम शुरू किया गया है ताकि हर उद्देश्य का भी प्राप्त किया जा सके।

Inquiries in respect of Delhi University

2518 SHRI SHIV SAMPATI RAM

SHRI DILIP
CHAKRAVARTY
SHRI AMAR ROY
PRADHAN

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether the Prime Minister has since completed the inquiries in respect of the Delhi University and

(b) if so, the conclusions arrived at and the action taken or proposed to be taken in the matter to improve the situation?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) The preliminary enquiry by the Prime Minister into the complaints regarding the administration of the Delhi University has not yet been completed

(b) Does not arise

Seniority of Grade 'A' Employees in CWC

2519 SHRI R L KUREEL Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether the Delhi High Court had recently struck down the seniority rule followed in the Central Water Commission for Grade A employees and issued directives to revise the said seniority lists based on principle laid down by the Ministry of Home Affairs

(b) whether the Ministry has implemented the judgement and

(c) if not, when the judgement will be implemented?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) Yes Sir In their judgement dated the 19th August 1977, on a Writ Petition (No 1214 of 1970) filed by certain permanent Assistant Directors of the Central Water Commission the Delhi High Court directed that seniority of these officers should be re-determined on the basis of principles of seniority laid down by the Ministry of Home Affairs on the 22nd December 1959.

(b) and (c) The Government have not yet taken a view whether an

appeal should be filed against the above judgement in the Supreme Court. However, the Delhi High Court judgement will be implemented in accordance with the requirements of law.

Reinstatement of Delhi School Teachers suspended during Emergency Period

2520. SHRI UGRASEN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) how many teachers were suspended by the Delhi Administration during Emergency period after 25th June, 1975;

(b) how many of them have since been reinstated by the Delhi Administration without initiating any disciplinary action against them;

(c) how many teachers in Delhi were transferred during Emergency for their non-participation activity in family planning programme;

(d) how many teachers' salary was withheld by the Delhi Administration for not getting themselves sterilised; and

(e) what action has been taken by the Delhi Administration against the officers responsible for harassment of innocent teachers in Delhi during Emergency?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARAKA-TAKI): According to the information received from the Delhi Administration the requisite information is as under:

- (a) 116.
- (b) 116.
- (c) 39.
- (d) 37.

(e) The alleged excesses committed in the Union Territory of Delhi during Emergency are pending enquiry before the Shah Commission. Action, if any, against officers who may be found responsible for the alleged excesses would depend upon the findings of the Commission.

मध्य प्रदेश के बस्तर जिले में दृधावा बांध के निर्माण से उजड़े व्यक्ति

2521. श्री अघन सिंह ठाकुर : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश के बस्तर जिले में दृधावा बांध के निर्माण से हजारों लोगों के रोजगार और घर नष्ट हो गए हैं ; और

(ख) यदि हां, तो सरकार ने ऐसे लोगों को तुरन्त सहायता देने के लिए क्या कदम उठाए हैं अथवा उठाने का विचार है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) और (ख). मध्य प्रदेश सरकार से आवश्यक सूचना देने का अनुरोध किया गया है। सूचना प्राप्त होने पर इसे सभा-पटल पर रख दिया जाएगा।

Allocation of Funds for Child Welfare

2522. SHRI P. RAJAGOPAL NAIDU: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are allotting more funds for child welfare in the sixth Five Year Plan; and

(b) if so, how much?